IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

	C.P. No. 61(ND)/2017
IN THE MATTER OF:	
Rohit Relan & Ors.	Petitioner
v.	
Sharda Motor Industries Ltd. & Ors.	Respondents
SECTION: UNDER SECTION 241-242 of the	Campanies Act

Order delivered on 24.07.2017

Coram:

CHIEF JUSTICE M.M. KUMAR Hon'ble President

Deepa Krishan Hon'ble Member (T)

For the Petitioner(s)

Shri Virendra Ganda, Senior Advocate

Shri Arun Kathpalia, Senior Advocate

Shri Pawan Sharma, Shri Anuj Shah & Shri Nripi

Jolly, Advocates

For the Respondent(s)

Shri Malini Sud & Shri S.P. Singh Chand, Advocates

ORDER

On the request made by the learned counsel for the parties, the matter is posted for final arguments on 09.08.2017.

In the meanwhile, pleadings be completed in all respects by exchanging the copies.

Interim order to continue.

(CHIEF JUSTICE M.M. KUMAR) PRESIDENT

> (DEEPA KRISHAN) (MEMBER TECHNICAL)

24.07.2017 Vineet